IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BANCH

CP/CA. No. (IB) - 114(PB)/2014

IN THE MATTER OF:

M/s. D & H India Ltd.

.. APPLICANT / PETITIONER

Vs

M/s Zillion Infraprojects Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 18.07.2017

Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner

: - Ms. Pooja Mahajan, Advocate

Mr. Jagat Rawal, Advocate

For the Respondent

: -

ORDER

This is an application for withdrawal of C.P. No. (IB)114 (PB)/2017. It is appropriate to mention that aforesaid application filed under section 9 of Insolvency and Bankruptcy code of India and the order was reserved on 11.07.2017. The applicant appears to have poor interest to pursue the C.P. No. (IB)114 (PB)/2017. The application is accepted and the same is dismissed and withdrawn.

The C.P. No. (IB)114 (PB)/2017 is dismissed and withdrawn.

(CHIEF JUSTICE M. M. KUMAR) (PRESIDENT)

> (DEEPA KRISHAN) MEMBER (TECHNICAL)

Deepak (18.07.2017)